

LOK SABHA DEBATES

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LOK SABHA

Thursday, August 31, 1978/Bhadra
9, 1900 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR. DEPUTY SPEAKER in the Chair]

**RE. ADVANCE PUBLICITY GIVEN
IN THE PRESS TO NOTICES
GIVEN BY MEMBERS**

MR. DEPUTY-SPEAKER: It has been brought to my notice that advance publicity is being given in the press to various notices given by Members for raising matters in the House.

I may inform the Members that giving of advance publicity to notices for raising matters in the House is in contravention of the provisions of Rules 33A of the Rules of Procedure and Conduct of Business in Lok Sabha, which reads as follows:—

"A notice shall not be given publicity by any Member or other person until it has been admitted by the Speaker and circulated to Members:

Provided that a notice of a question shall not be given any publicity until the day on which the question is answered in the House."

I seek co-operation of Members and the press in the observance of the provisions of this Rule.

11.02 hrs.

PAPERS LAID ON THE TABLE

**OIL INDUSTRY DEVELOPMENT BOARD
EMPLOYERS' (GENERAL CONDITIONS OF
SERVICE) RULES, 1978**

**THE MINISTER OF PETROLEUM
AND CHEMICALS AND FERTILI-
ZERS (SHRI H. N. BAHUGUNA):** I beg to lay on the Table a copy of the Oil Industry Development Board Employers' (General Conditions of Service) Rules, 1978 (Hindi and English
8594 LS—1.

versions) published in Notification No. G.S.R. 428(E) in Gazette of India dated the 26th August, 1978, under sub-section (3) of section 31 of the Oil Industry (Development) Act, 1974.

[Placed in library. See No. LT—2737/78]

**ANNUAL REPORTS OF KERALA FOREST
DEVELOPMENT CORPORATION, KOTTAYAM
AND BIHAR STATE FOREST DEVELOPMENT
CORPORATION, PATNA FOR THE YEAR
ENDED 30TH JUNE, 1977 AND 1976-77,
TWO STATEMENTS AND NOTIFICATIONS UNDER
ESSENTIAL COMMODITIES ACT, 1955**

**THE MINISTER OF AGRICULTURE
AND IRRIGATION (SHRI
SURJIT SINGH BARNALA):** I beg to lay on the Table:

(1) A copy each of the following papers under section 619A of the Companies Act, 1956:—

(i) Annual Report of the Kerala Forest Development Corporation Limited, Kottayam, for the year ended 30th June, 1977 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) Annual Report of the Bihar State Forest Development Corporation Limited, Patna, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) Two statements (Hindi and English versions) showing (a) reasons for delay in laying the reports mentioned at (1) above and (b) reasons for not laying simultaneously the Hindi versions of the reports.

[Placed in library. See No. LT—2738/78].

(3) A copy of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) G.S.R. 413(E) published in Gazette of India dated the 16th August, 1978, rescinding the Levy Sugar Supply (Control) Order, 1972 published in Notification No. G.S.R. 310(E) dated the 15th June, 1972.

- (ii) G.S.R. 414(E) published in Gazette of India dated the 16th August, 1978, rescinding certain orders mentioned in the Notification issued under the Essential Commodities Act, 1955.
- (iii) G.S.R. 415(E) published in Gazette of India dated the 16th August, 1978, rescinding certain orders mentioned in the Notification issued under the Essential Commodities Act, 1955.
- (iv) G.S.R. 416(E) published in Gazette of India dated the 16th August, 1978 rescinding Notification No. G.S.R. 1752 dated the 20th November, 1967.

[Placed in library. See No. LT—2739/78]

THIRD AND FINAL REPORT OF SHAH COMMISSION OF INQUIRY, MEMORANDUM OF ACTION TAKEN ON THE REPORT, STATEMENT, RE. HINDI VERSION OF REPORT AND SIXTY-SIXTH REPORT OF LAW COMMISSION

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LAOUR (SHRI RAVINDRA VARMA): Sir, on behalf of Shri Shanti Bhushan, I beg to lay on the Table:

- (1) A copy each of the following papers under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—
- (A) Third and Final Report dated the 6th August, 1978 of Shah Commission of Inquiry set up to inquire into the misuse of authority, excesses and mal-practices committed during the Emergency.
- (ii) Memorandum of the Action taken by the Government on the above Report.
- (2) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi versions of the Report and the Memorandum of Action taken.

[Placed in library. See No. LT—2740/78]

- (3) A copy of the Sixty-sixth Report (Hindi versions) of the Law Commission on Married Women's Property Act, 1874. [Placed in library. See No. LT—2741/78].

STATEMENT RE CORRECTION OF ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI. ZULFIQURULLAH): On behalf of Shri H. M. Patel, I beg to lay on the Table a statement (i) correction there reply given on the 12th May, 1978 to Unstarred Question No. 10180 by Shri. Ahsan Jafri regarding employees in State Bank of India, Gujarat and (ii) giving reasons for delay in correcting the reply. [Placed in Library. See No. LT—2742/78].

REPORT OF COMMITTEE ON CONSUMER PRICE INDEX NUMBERS.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Committee on Consumer Price Index Numbers. [Placed in library. See No. LT—2743/78].

STATEMENT CORRECTING THE INFORMATION RE. AMENDMENT OF EMPLOYMENT OF CHILDREN ACT

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENEKA DEVI BARAKATAKI): I beg to lay on the Table a statement (Hindi and English versions) correcting the information given about amendment of Employment of Children Act, in the statement laid on the Table on the 28th August, 1978 in reply to Unstarred Question No. 4653 regarding recommendations of Working Group on employment of Children. [Placed in library See No. LT—2744/78].

REVIEW AND ANNUAL REPORT OF JUTE CORPORATION OF INDIA FOR 1976-77 AND STATEMENT RE. DELAY IN LAYING REPORT.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): I beg to lay on the Table:

- (1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Jute Corporation of India Limited, Calcutta, for the year 1976-77.
- (ii) Annual Report of the Jute Corporation of India Limited, Calcutta, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.